## Central Administrative Tribunal Principal Bench

(6)

O.A. 1761/1998

New Delhi, this the day of 31th October, 2001.

Hon'ble Shri S.R.Adige, Vice-Chairman(A) Hon'ble Dr.A Vedavalli, Member(J)

Shri Ram Asrey,
S/o Shri Ram Avtar,
R/o C/o Shri Gaj Raj,
Qr.No.311, Near Nizamuddin Railway Station,
Nizamuddin, New Delhi. ...Applicant.
(By advocate:Shri Umesh Singh)

Versus

Northern Railway,
Through its General Manager,
Baroda House,
New Delhi.
(By advocate:Shri M.K.Gaur, proxy counsel of
Shri R.P.Aggarwal)

ORDER(Oral)

By Shri S.R.Adige, Vice-Chairman(A)
Heard both sides.

- This OA is disposed of with the direction that in the event applicant makes a detailed and self-contained representation to the respondents highlighing each of his grievances in separate paragraphs within four weeks from today, respondents will pass a detailed, speaking and reasoned order, in regard to each of his grievances, in accordance with rules and instructions supported by a statement of break-up of the sums of money already paid to applicant in respect of his claims, within two months from the date of receipt of applicant's representation.
- 3. If any grievance still survives it will be open to applicant to seek revival of this OA through an MA by impugning the orders passed by respondents pursuant to these directions.

(Dr. A. Vedavalli) Member (J)

A. Vedavahi

(S.R. Adige# ... Vice Chairman (A)

/kd/

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